

Short circuit TV centre at Rourkela Steel Plant

3343. SHRI GAYA CHAND
BHUYAN:

SHRI ASHOK NATH
VERMA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether on behalf of Rourkela Steel Plant one television relay centre (short circuit) with a studio has been opened some time back;

(b) whether it is a fact that this centre does not relay Oriya Programme which is relayed from Cuttack from 6.15 P.M. to 7.00 P.M. except on Sunday; if so, the reasons therefor;

(c) by what way the opening of this short circuit T.V. centre and studio helps in production of the steel plant; and

(d) what is the annual expenditure made on behalf of the steel plant for this TV centre and whether this expenditure is essential to be made from the steel plant exchequer?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): (a) Rourkela Steel Plant had set up a Cable Television transmission net work in 1982.

(b) Yes, Sir. The necessary facilities for receiving the Oriya programme telecast from Cuttack are not available in Rourkela Steel Plant Television Centre.

(c) There are various programmes which are transmitted by the Television Centre which directly or indirectly help in increasing production at the plant. These programmes provide various types of information on production and productivity. Besides, there are certain programmes which impart training and education to the

workers for improving their working on the shop floor.

(d) In 1985-86 around Rs. 2.73 lakhs was spent on this Television Centre. The expenditure on this Television Centre is worthwhile as it serves to fulfil the communication needs of the plant besides transmitting the national programmes of Door-darshan.

Scheduled areas in Bihar

3344. SHRI RAM AWADSH SINGH: Will the Minister of WELFARE be pleased to state:

(a) the areas in Bihar which have been declared as Scheduled Area;

(b) whether the provision of the Fifth Schedule under the Constitution is mandatory for constituting a Tribes Advisory Council for the Scheduled Areas to protect the Scheduled Tribes from exploitation and for their betterment;

(c) if so, whether any Tribes Advisory Council has been set for these Scheduled Areas in Bihar, if so, what are the details thereof; and

(d) if answer to part (c) above is in negative what are the reasons therefor, the steps contemplated by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) A statement is attached. (See Statement-I below)

(b) The Constitution provides for the establishment of Tribes Advisory Councils to advise on such matters pertaining to the welfare and advancement of the Schedule Tribes in the States as may be referred to them by the Governor.

(c) Yes, Sir, the details are annexed. (See Statement-II below).

(d) Does not arise.